

C. A. T. Bench, JAIPUR

Date of Order

Orders

AD-129/91

20/10/92

A3

None present for the applicant.

Sufficient time has been granted to the applicant for removing defects but the same have not been removed as yet. The application is fit to be declined for registration under Rules 5 (4) of the Central Administrative Tribunal Procedure Rules 1987.

Let the case be placed before the court for appropriate order on 24-11-92.

(V.K. Bawa)

Deputy Registrar.

Defects not removed
20/11

24-11-92

None present for the applicant.

Two weeks further time is granted to remove the defects failing which the registration of the application shall be declined without reference to the Tribunal.

Defects not removed
24/11

(B. B. Mishra)
Member (Adm.)

(V.K. Bawa)
Deputy Registrar

Defects not removed within the prescribed time as ordered by Hon'ble Bench, the registration of O.A. is thus declined. The file be consigned to Record Room.

Def. not removed
24/11
26/11/92
27/11/92

DEPUTY REGISTRAR
Central Administrative Tribunal